## GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1555 ANSWERED ON:15.07.2009 PRE- NATAL DIAGNOSTIC TECHNIQUES ACT Dutt Smt. Priya Sunil

## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether in contravention of the provisions of Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misus
- (e) Act, 1994, sex determination clinics are operating illegally in the country including Haryana;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

## **Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (c) Cases are registered in contravention of the PC & PNDT Act. comes to the notice of the State/District Government. Last three years as per NCRB, total of 86, 125 and 96 cases were reported in the country during 2005-06 and 2006-07 respectively.

States/UTs have taken the steps to implement the Act including an award scheme launched for those giving information on sex selective elimination of daughters, establishment of State/ districts levels inspection and monitoring teams, Involvement of Panchayats in the campaign for the cause of girl child, Task force under the Chairmanship of Chief Secretaries to monitor clinics and Awareness campaigns for the public, service taker and service provider on legal issues relating to the PC & PNDT Act, 1994.